

**THE PREVENTIVE DETENTION (AMENDMENT)  
ACT, 1952**

**No. XXXIV OF 1952**



[14th March 1952]

An Act further to amend the Preventive Detention Act, 1950.

**B**E it enacted by Parliament as follows:—

**1. Short title.**—This Act may be called the Preventive Detention (Amendment) Act, 1952.

**2. Amendment of section 1, Act IV of 1950.**—In sub-section (3) of section 1 of the Preventive Detention Act, 1950 (hereinafter referred to as the principal Act), for the word "April" the word "October" shall be substituted.

**3. Validity and duration of detention in certain cases.**—Every detention order confirmed under section 11 of the principal Act and in force immediately before the commencement of this Act shall have effect as if it had been confirmed under the provisions of the principal Act as amended by this Act; and accordingly, where the period of detention is either not specified in such detention order or specified (by whatever form of words) to be for the duration or until the expiry of the principal Act or until the 31st day of March, 1952, such detention order shall continue to remain in force for so long as the principal Act is in force, but without prejudice to the power of the appropriate Government to revoke or modify it at any time.

*Price anna 1 or 1½d.*